

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

CRLMP. 6091-6092/2015 & 6093-6094/2015 in
Criminal Appeal No(s).152-153/2014

AKHILESH @ BARSATI ETC
t(s)

Appellan

VERSUS

STATE OF U.P
nt(s)

Responde

(for bail and exemption from filing O.T. and office report)

Date: 31/08/2015 These applications were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Appellant(s) Mr. S. N. Bhat, AOR

For Respondent(s) Mr. Irshad ahmad, Adv.
Mr. Aditya Narayan Singh, Adv.
Mr. Samir Ali Khan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing Office

Translation are allowed.

Looking to the facts and circumstances of the case,
the appellants (Akhilesh @ Barsati and Ram Asrey) are
granted bail subject to deposit of an amount

Rs.25,000/- each in cash in the trial court.

appellants will report to the concerned police station
once a month so that their whereabouts are known.

Signature Not Verified

Digitally signed by

Sanjay Kumar
Date: 2015.08.31
17:43:33 IST
Reason:

Cr1.MPs. 6091-6092/2015 are disposed of.

(SANJAY KUMAR-I)
COURT MASTER

(JASWINDER KAUR)
COURT MASTER